

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 208/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission assets under Transmission system associated with System strengthening-XVII in the Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Package-wise details along with reasons of the Additional Capital Expenditure(ACE) claimed beyond the cut-off date for Asset-I, Asset-II and Asset-IV.
- b) Confirm the nature of Sub-station in Asset-IV i.e. if it is a Brownfield, Greenfield or a GIS.
- c) Statement of IDC discharge for all assets with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD.
- d) Statement of IEDC discharge for all assets with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD.
- e) Statement of Initial Spares' discharge for all assets.
- f) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

- g) Reasons for change in debt-equity ratio as on COD for Asset-IV as compared to debt-equity ratio approved vide order dated 25.5.2016 in Petition No. 283/TT/2015.

2019-24 period

- h) Package-wise details along with reasons of the ACE claimed beyond the cut-off date for Asset-II and Asset-IV.
i) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- j) Provide Form-5 for all the assets
k) Provide Form-13 for all assets.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)